

**In The Central Administrative Tribunal  
ALLAHABAD BENCH**

• : ORDER - SHEET : •

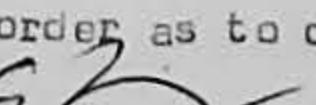
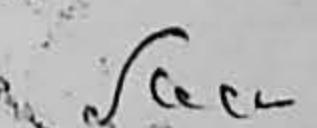
D.A. No. 192/2000.

**Applicant (s)**

**Respondent (s)**

**Advocate for Applicant (s)**

**Advocate for Respondent (s)**

Notes of the Registry	Orders of the Tribunal
	<u>18.07.2000.</u>
	Hon' Mr. S.K.I Naqvi.J.M.
	<u>Hon' Mr. S. Biswas.A.M.</u>
	Sri. A.S. Diwakar, learned counsel for the applicant. Sri. A Mohelay, learned counsel for the respondents.
	<p>The applicant has come up impugning order dated 6.9.99 through which the Departmental Appellate Authority, the General Manager, Ordinance Clothing Factory, Shahjahanpur demanded back the proceedings with some directions to the presiding officer and then to complete the departmental enquiry. We find the Appellate Authority has exercised his mind and given grounds in support of his order and directions in respect of departmental proceedings and therefore, we do not find proper <del>stage</del> to interfere in the matter <del>at this stage of departmental enquiry.</del></p>
	The D.A is dismissed at admission stage.
	No order as to cost.
	 A.M.
	 S.B.
	/m.k.s/